

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.521/2002
IN
OA No.155/2001

(16)

New Delhi, this the 12th day of December, 2002

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. M.P. SINGH, MEMBER (A)

1. All India CPWD (MRM) Karamchari Sangathan (Regd.I), through its President, Sh.Satish Kumar, 4823, Balbir Nagar Extn., Gali No.13, Shahdara, Delhi-110032.
2. Kali Ram S/o Shri Jug Lal, Beldar.
3. Smt. Meenu Devi, W/o Shri Upender Rai (Beldar, HR)
4. Smt. Manju Sharma, W/o Late Sh.Rambir Sharma, Beldar.
5. Jai Singh Chitra, S/o Shri Kishan Lal Chitra, Motor Lorry Driver,
6. Lal Bahadur, S/o Shri Hira Lal, Khalasi,
7. Ansar Ahmed, S/o Shri Sirajul Husan, Khalashi.
8. Jeet Singh S/o Shri Bhagwat Husan, Beldar.
9. Mohd. Fareed, S/o Shri Mohd. Ramzan, Motor Lorry Driver.

Applicants No.2 to 9, all are
C/o All India CPWD (MRM) Karamchari
Sangathan (Regd.) through its President,
Sh.Satish Kumar 4823, Balbir Nagar Extn.,
Gali No.13, Shahdara,

Delhi-110032.Petitioners
(By Advocate: Shri Naresh Kaushik through Shri
Narendra Kr. Roy, learned proxy counsel)

V E R S U S

1. Shri M.Shankar, Secretary,
Ministry of Urban Development
& Poverty Alleviation,
Nirman Bhawan,
New Delhi.

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(2)

2. Shri J.N. Bhawani Prasad,
Director General (Works),
Central Public Works Dep'tt.,
Nirman Bhawan,
New Delhi.

... Respondents

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ORDER (ORAL)

By Smt. Lakshmi Swaminathan, Vice Chairman (J) :

Learned proxy counsel for the petitioners has filed this CP alleging contumacious and willful disobedience of the Tribunal's order dated 12.7.2001 in OA No.155/2001.

2. Having regard to the provision of Section 20 of the Contempt of Court's Act, 1971, we are of the considered view that the present CP is barred by limitation and, hence, it is dismissed.


(M.P. Singh)
MEMBER (A)


(Smt. Lakshmi Swaminathan)
VICE CHAIRMAN (J)

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